

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**COMPANY APPEAL (AT) NO.299 OF 2019**

**In the matter of:**

S.P.Velumani & Anr.

Appellants

Vs

Magnum Spining Millss India Pvt. Ltd

Respondent

Ms. S.Manjula Devi, Advocate for Appellant.

Mr. Ravi Raghunath, Advocate for R1.

**ORDER**

**09.01.2020-** Learned counsel for Appellant submits that rejoinder is ready so she may be permitted to file the same. Learned counsel for Appellant is directed to file rejoinder during the course of day.

Learned counsel for Respondent No.1 further seeks time to file Vakalatnama on behalf of Respondent No. 2 to 8. Prayer allowed.

Let the matter be fixed on **05<sup>th</sup> February, 2020.**

**(Justice Jarat Kumar Jain)**  
**Member (Judicial)**

**(Mr. Balvinder Singh)**  
**Member (Technical)**

**(Dr. Ashok Kumar Mishra)**  
**Member (Technical)**

**Rk/nn**